


**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

**PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)**

**ATTENDENCE-CUM-ORDER SHEET OF THE HEARING HELD ON 10-11-2017 AT
10.30AM**

TRANSFER PETITION NO.	
COMPANY PETITION / APPLICATION NO.	CP(IB)/126/9/HDB/2017
NAME OF THE COMPANY	Shree Raghav Ispat (India) Pvt Ltd
NAME OF THE PETITIONER(S)	BMM Ispat Ltd
NAME OF THE RESPONDENT(S)	Shree Raghav Ispat (India) Pvt Ltd
UNDER SECTION	9 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	e-mail & Telephone no.	signature
Santosh Jadhav	Advocate	9866605055	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	e-mail & Telephone no.	signature

ORDER

Heard. Shri Santosh Jadhav, Ld. Counsel for Petitioner.

The Ld. Counsel submits that he has already served notice on the Respondent but it was not delivered and further stated that notice affected as per the document should be taken on records as served. However the Ld. Counsel for Petitioner is directed to serve the notice to the Corporate Debtor, as per Section 9 of IBC, 2016. Hence, Counsel sought time for 10 days.

Case is posted to 20.11.2017.



Member (T)

pc



Member (J)